Shri Jyotismoy Bosuli

This means that our august Houses were and are under great pressure and influence of the Government of Soviet Russia. Parliament is sovereign and independent and to describe it as acting under pressure and influence of a foreign government is defametory, derogatory and dangerous. Nothing more contemptuous could be said.

I wish to raise this issue today and I request to refer it to the Privileges Committee for sitting in judgment over it.

MR. SPEAKER: So many comments have been made about this House. It has been mentioned that there are so many lobbies. But as the practice goes, before I give my consent, I would be sending this to the paper for there reply. I do not want to go any further now. This only shows that Mr. Jyotirmoy Bosu is back in the House.

SHRI JYOTIRMOY BOSU: I have given you the clipping of the paper. Once the reply is received, I hope you will kindly allow us to raise the privilege motion. It has been read by 5 lakhs of people in West Bengal.

MR. SPEAKER: I will have to study it.

भी सरजू पांडे (गाचीपुर) : अध्यक्ष महोदय, मैंने आप को एक परचा लिखा था । मुझे एक मिनट के लिए समय दे दीजिए ।

अञ्चल महोदय: जब तक आप को बुलाया नहीं जाता तब तक इस तरह से आप क्यों खड़े हो जाते हैं? (व्यवसान) नहीं, मैंने आप को इजाजत नहीं दी है।

इतने ज्यादा मोमन आने मुरू हो गए हैं कि मेरे लिए और कोई तरीका नहीं है, इस् के लिए लिमिट करना पड़ेगा।

12 ·30 hrs.

PAPERS LAID ON THE TABLE

REPORTS OF LAW COMMISSION

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI NITIRAJ SINGH CHAUDHARY): I beg to lay on the Table—

- (i) A copy of the Forty-nisth Report of the Law Commission on the proposal for inclusion of agricultural income in the total income for the purpose of determining the rate of tax under the Income-tax Act, 1961. [Placed in library. See No. LT— 4996/73].
- (2) A copy of the Fiftieth Report of the Law Commission on the proposal to include persons connected with public examinations within the definition of "public servant" in the Indian Penal Code, [Placed in Library. See No. LT—4997/73]

PETROLEUM & NATURAL GAS (2ND AMDT).
RULES AND REVIEWS & ANNUAL REPORTS
UNDER COMPANIES ACT, 1956

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI DALBIR SINGH): I beg to lay on the Table—

- (1) A copy of the Petrolcum and Natural Gas (Second Amendment) Rules, 1973 (Hindi and English versions) published in Notification No. G.S.R. 398 in Gazette of India dated the 14th April, 1973, under section 10 of the Oilfields (Regulation and Development) Act, 1948. [Placed in library. See No. LT—4998/73].
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956.
- (i) (a) Review by the Government on the working of the Fertilizer Corporation of India Limited, New Delhi, for the year 1971-72.
- (b) Annual Report of the Fertilizer Corporation of India Limited, New Delhi, for the year 1971-72 along with the Audited Accounts and the Comments of the Comptroller and Auditor General thereon.

[Placed in library. See No. LT-4999/73].

- (ii) (a) Review by the Government on the working of the Pyrites, Phosphates and Chemicals Limited, for the year 1971-72.
 - (b) Annual Report of the Pyrites, Phosphates and Chemicals Limited, for the year 1971-72 along

Papers laid
on the Table

with the Audited Accounts and the comments of the Comptroller and Auditor General thereon

[Placed in Library. See No. LT 5000/73].

- (iii) (a) Review by the Government on the working of the Hindustan Antibiotics Limited, Pimpri-Poona, for the year 1971-72.
 - (b) Annual Report of the Hindustan Antibiotics Limited, Pimpri-Poona, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-5001/73].

ANNUAL ACCITS, OF A P STATE ELECTRICITY BO ARD FOR 1971-72 AND ANNUAL FINANCIAL STATEMENT OF ORISSA STATE ELECTRICITY BOARD FOR 1973-74, ETC.

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND PO-WER (SHRI BALGOVIND VERMA): I beg to lay on the Table—

- (1) (i) A copy of the Annual Accounts of the Andhra Pradesh State Electricity Board for the year 1971-72 together with the Audit report thereon, under sub-section (5) of section 69 of the Electricity (Supply) Act, 1948 read with clause (c) (iii) of the Proclamation dated the 18th January, 1973 issued by the President in relation to the State of Andhra Pradesh.
 - &ii) A statement (Hindi and English versions) explaining reasons for laying the above document before Lok Sabha and for not laying the Hindi version thereof.

[Placed in library. See No. LT-5002/73].

(2) (i) A copy of the Annual Financial
Statement for the year 1973-74 and
Supplementary Financial Statement
for the year 1972-73 of the Orissa
State Electricity Board, under sub7-M418LSS/73

- section (3) of section 61 of the Electricity (Supply) Act, 1948 read with clause (c)(iv) of the Proclamation dated the 3rd March, 1973 issued by the President in relation to the State of Orissa.
- (#) A statement (Hindi and English versions) explaining reasons for laying the above document before Lok Sabha and for not laying the Hindi version thereof.

[Placed in Library See No. LT-5003/73].

12 ·301 hrs.

MATTERS UNDER RULE 377

(i) CASES OF FOOD POISONING IN BANDA DIS-TRICT

SHRI R.R. SHARMA (Banda): Sir, I want to bring to the notice of the House the following matter under Rule 377 of the Rules of Procedure:

"The reported death of six persons and five others hospitalised in District Banda in two separate cases of food poisoning, after they ahad allegedly taken bread of the rationed milo".

It has also been reported that three persons had also died in similar case of food poisoning near Gupta Godawari in Chitrakut. It is strange, Sir, that the Government have already given assurance to the effect in the House but failed to fulfil and save the valuable lives of the people.

अध्यक्ष महोदय, प्राम अलोना जिला बांदा के निवासी श्री मोहम्मदशाह, उस की पत्नी और लड़का राशन की दूकान से लाए हुए बाजरा की रोटी खा कर मर गए और उस के रिस्ते-दार मंगलशाह और उस की माँ चिंताजनक स्थिति में दिनौंक 5 मई को अस्पताल में भर्ती किए गए।

7-3-1973 को इसी सदन में माननीय इवि मंत्री ने एक झ्यानाकर्षण प्रस्ताव के उत्तर में यह आश्वासन दिया था....

अध्यक्ष महोदय: यह तो आप एक मिनट में तवज्जह दिला कर खत्म करें।